

**NATIONAL COMPANY LAW TRIBUNAL**  
**PRINCIPAL BENCH**  
**NEW DELHI**

C.P NO. 8/111/09  
CA NO.

**CORAM:**



**PRESENT: SH. R.VARDARAJAN**  
Hon'ble Member (J)

**SH.S.K.MOHAPATRA**  
Hon'ble Member (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 26.08.2016**

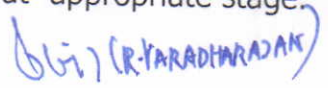
**NAME OF THE COMPANY:** M/s . Keith Stephenson  
V/s  
DLF Ltd . & Anr.

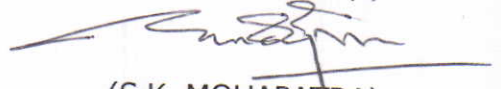
**SECTION OF THE COMPANIES ACT: 111**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1.)	Dheeraj P. Deo, Adv		Respondent DLF Ltd	
2.	SANJANA SADDY ADV		FOR PETITIONER	

**ORDER**

Both the parties are present. Counsel for the Respondent states that proceedings which were going in the erstwhile Company Law Board have been stayed vide order dated 17/5/2011 by the Hon'ble Punjab and Haryana High Court. Hence the matter is adjourned sine die . Parties are at liberty to mention the matter at appropriate stage.

  
(R. VARDHARAJAN)  
MEMBER (J)

  
(S.K. MOHAPATRA)  
MEMBER (T)

26<sup>th</sup> August, 2016  
A.K. Arora